

the 24th August, 1976, agreed without any amendment to the Indian Iron and Steel Company (Acquisition of Shares) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 19th August, 1976."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Contingency Fund of India (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 17th August, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.25 hrs.

COMMITTEE ON THE WELFARE  
OF SCHEDULED CASTES AND  
SCHEDULED TRIBES  
FIFTY-SECOND REPORT

SHRI NIHAR LASKAR (Karimganj): I beg to present the Fifty-second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Delhi Administration.

12.25-1/2 hrs.

COMMITTEE ON GOVERNMENT  
ASSURANCES

SEVENTEENTH REPORT

SHRI VIRBHADRA SINGH (Mandi): I beg to present the Seventeenth

Report of the Committee on Government Assurances.

CHILD MARRIAGE RESTRAINT  
(AMENDMENT) BILL\*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929 and make certain consequential amendments in the Indian Christian Marriage Act, 1872, and the Hindu Marriage Act, 1955.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929 and to make certain consequential amendments in the Indian Christian Marriage Act, 1872 and the Hindu Marriage Act, 1955".

*The motion was adopted.*

SHRI H. R. GOKHALE: I introduce the Bill.

12.26 hrs.

LABOUR PROVIDENT FUND LAWS  
(AMENDMENT) BILL\*

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to move for leave to introduce a Bill further to amend the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948, the Employees' Provident Funds and Family Pension Fund Act, 1952, the Wealth-tax Act, 1957 and the Income-tax Act, 1961.

Mr. SPEAKER The question is:

"That leave be granted to introduce a Bill further to amend the

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 25-8-1976.

[Mr. Speaker]

Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948, the Employees' Provident Funds and Family Pension Fund Act, 1952, the Wealth-tax Act, 1957 and the Income-tax Act, 1961."

*The motion was adopted.*

SHRI RAGHUNATHA REDDY: I introduce\* the Bill.

STATEMENT RE. LABOUR PROVIDENT FUND LAWS (AMENDMENT) ORDINANCE, 1976

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Labour Provident Fund Laws (Amendment) Ordinance, 1976.

12.27 hrs.

METAL CORPORATION (NATIONALISATION AND MISCELLANEOUS PROVISIONS) BILL

MR SPEAKER: The House will now take up for consideration and passing the Metal Corporation (Nationalisation and Miscellaneous Provisions) Bill. The time allotted is two hours.

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJIT YADAV): I beg to move†

"That the Bill to provide for the taking over of the management of the undertaking of the Metal Corporation, after such undertaking is deemed to have been transferred to, and re-vested in, the said Corporation, and for the subsequent acquisition of the undertaking of the Metal Corporation for the pur-

pose of enabling the Central Government, in the public interest, to exploit to the fullest extent possible, the zinc and lead deposits in and around Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good, and for matters connected therewith or incidental thereto, be taken into consideration."

This Bill seeks to replace the Ordinance promulgated in this behalf on 2nd August, 1976. This has two important features and two important legal stages also. First, in Chapter II of the Ordinance under Sec. 4 after repealing the 1966 Act with effect from the same day, 2nd August, 1976, the undertaking was restored to, and re-vested in, the MCI, but simultaneously it was taken over in respect of management by the Government, and the management stood transferred and vested in the Central Government again from 2nd August, 1976.

Another important feature of the law is that this management period continued upto 1-8-76. During this period, the Metal Corporation of India continued to be the owner of the undertaking, but Government remained in management of the undertaking and an administrator was appointed by the Government. Therefore, the Metal Corporation of India had been deprived of the management of this undertaking for that period, from 22nd October 1965 to 1st August, 1976. Therefore, it was required that a reasonable amount should be paid in lieu of this deprivation of management to the company. For this both the Ordinance in sec. 10 and the Bill in cl 10 make a provision of Rs. 11.39 lakhs per annum to be paid to the company. This amount is being paid according to well established norms and standards, which had been decided by the government. The second stage comes from 2nd August 1976.

\*Introduced with the recommendation of the President.